

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

210. CP/1279(MB)2020

IN THE MATTER OF

Mehfuza Yakoob Patrawala & Ors

.... Petitioner

Vs

Haji Moosa Patrawala Pvt. Ltd.& Ors

.... Respondent

U/s 58(3) of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI

MEMBER (J)

MS. MADHU SINHA

MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Adv. Diksha Shetty (PH)

For the Respondent Nos. 5 & 6: Adv. M.S. Bhardwaj (PH)

For the Respondent No.1: Adv. Gaurav shah (PH)

Adv. Gauraj Shah (VC)

ORDER

All the parties are directed to place on record the sequence of events with respect

to this matter. Adjourned to **28.08.2024**.

Sd/-

MADHU SINHA

Member (Technical)

//Avdhesh K Patel//

Sd/-

REETA KOHLI

Member (Judicial)